

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

OA/021/00435/2020



HYDERABAD, this the 29<sup>th</sup> day of July, 2020.

THE HON'BLE MR.ASHISH KALIA : JUDICIAL MEMBER

1. A.Seshadri, Gr-C,  
S/o late A.Narayana, Ex-GDS BPM,  
Danora BO a/w Indervalli SO,  
Aged 20 years, Occ : Student,  
R.o Danora village, Adilabad Dist
2. Smt.A.Puspalatha, Gr-C,  
W/o late A. Narayana, Ex-GDS BPM,  
Danora BO a/w Indervalli SO,  
Aged 48 years, Occ : Daily Wage labourer,  
R.o Danora village, Adilabad Dist

(By Advocate : Mr.B.Gurudas ) ...Applicants

Vs.

1. Union of India : Rep by  
The Secretary to the  
Government of India, Dept of Post,  
Dak Bhavan, New Delhi 110 001.
2. The Chief Postmaster General,  
Telangana Circle, Hyderabad-500 001.
3. The Postmaster General,  
Hyderabad Region,  
Hyderabad-500 001.
4. The Supdt of Post Offices,  
Adilabad Dn, Adilabad 504 001.

(By Advocate : Mrs.K.Rajitha, Sr.CGSC) ....Respondents

Oral Order  
(As per Hon'ble Mr.Ashish Kalia, Judicial Member)

Through Video Conferencing



Heard Mr.B.Gurudas, learned counsel for the applicants and Mrs. K.

Rajitha, learned Sr Central Govt., Standing Counsel for Respondents.

2. This O.A is filed with regarding to the claim of the applicant for grant of Compassionate Appointmen. Later on his case been considered and rejected by awarding only 36 points. Mr. B. Gurudas, learned counsel for the applicant submits that the applicant is entitled for grant of 100 points. The learned counsel for the applicant also submits that later on the system of awarding the points was also removed.

3. In view of this, it would be appropriate to direct the Respondents to reconsider the case of the applicant in the light of the revised guidelines issued vide DG Post letter No.17-1/2017, dated 05.03.2020, by the Respondents themselves. This exercise shall be completed and the same shall be communicated to the applicant within a period of three months from the date of communication of a copy of this order.

4. O.A is disposed of accordingly with liberty to the applicant to approach this Tribunal, if there is any grievance.

5. In the circumstances of the case, there shall be no order as to costs.

(ASHISH KALIA)  
JUDICIAL MEMBER

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